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OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

ALLAHABAD.

ORIGINAL APPLICATION NO 784 OF 2006

ALLAHABAD THIS THE 16TH DAY OF MARCH, 2007.

HON'BLE MR. JUSTICE KHEM KARAN, V.C

Smt. Sudha Singh w/o late Jaywant Singh, R/o Mera Babu Chauhan, 858, Civil Lines, Bareilly, Presently residing at 17D, plot No.02 Gola, Guru Dwara, Raj Nagar Jwalapur near Railway Station Hardiwar.

.....Applicant

(By Advocates: Sri AN Rai/Sri K.N Rai)

Versus.

1. Union of India through General Manager, N.E. Railway, Gorakhpur.
2. The Divisional Manager, North Eastern Railway, Gorakhpur.
3. The Chief Manager, Workshop North Eastern Railway, Ijatnagar, Bareilly.
4. The Senior Account Officer (W), N.E.R., Ijat Nagar, Bareilly.

.....Respondents

By Advocates: Nil

ORDER

Heard Sri A.N Rai appears for the applicant on the admission of this O.A.

2. The applicant has stated that her husband was Khiasi under respondents at Bareilly and he died while in service leaving behind him, his widow (applicant) and two issues. It is said that economic condition of the applicant is poor one and she has no sufficient means to sustain the family.
3. As according to the averments made in the O.A., the request for compassionate appointment has not been considered so far and result communicated to the applicant thereof. It seems just and proper to finally dispose of the O.A. with a direction to the respondent NO:3 to take a decision in accordance with the Rules on the application dated 25.5.2000 (copy of which Annexure 1) of the applicant and apprise her about the result thereof.

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4. So the O.A. is disposed of with a direction to the respondent NO.3 to take a decision on the application dated 25.5.2000 (copy of which Annexure 1) in accordance with the Rules within a period of four months from the date ~~of receipt~~^{Q.S} of copy of this order together with the said application is placed before him.

No costs.

Vice-Chairman

Manish:-